

TRIPURA GAZETTE



सत्यमेव जयते

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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**
GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT OF TRIPURA .

File. No.14(2)/UDD/2021(Shadow)VIII/8535

Dated, Agartala, the 30th June, 2021.

NOTIFICATION

In exercise of the powers confirmed under Section 88 of the Tripura Jal Board Act, 2020 (The Tripura Act No12 of 2020) the State Government hereby makes the following rules, namely:-

1. Short title extent and commencement:

- (1) These rules may be called "The Tripura Jal Board Rules", 2021;
- (2) It extends to all urban local bodies (ULBs) of the State of Tripura and development authorities in such areas as notified by the State Government from time to time.
- (3) It shall come into force on the date of Publication in the Tripura official Gazette.

2. Definitions:

- (1) "Board" means the Tripura JAL Board constituted under section 3.
- (2) "Board premises" any premises belonging to or vested in the Board or taken on lease by the Board or entrusted to the Board for management use for the purpose of this Act.
- (3) "By laws" means those made by the Board under section 90.
- (4) "Chairman" means the Chairman of the Tripura Jal Board.
- (5) "CEO" means the Chief Executive Officer, Tripura Jal Board appointed under section 17;
- (6) "Charges" includes any rates, tariff, duty Cess, deposits, rentals, surcharge, development charges or any other charges levied by the Board or payable to it.
- (7) "Departmental charges" means the charges fixed by the Board for defraying its establishment and overhead costs in respect of any work;
- (8) "Development" means the carrying out the building, engineering, mining or other operations in, on over or under the land or the making of any materials change in any building or land and includes redevelopment;
- (9) "Development Agencies" means charges to defray the cost incurred by the Board in initially providing any service to any premises or group of

premises or for augmenting such service.

(10) "Government" means the State Government of Tripura.

(11) "Legislative Assembly" means the Legislative Assembly of Tripura.

(12) "Local Authority" includes the urban local body of Tripura or Authority as declared by the state of Tripura.

(13) "Municipality" means Municipality (including a notified area) Constituted under the Tripura Municipal Act, 1994;

14 "Member" means the Chairman, the Vice Chairman or any other Member of the Board.

15 "Prescribed" means prescribed by rules made under this Act;

16 "Regulations" means regulations made by the board under section 89;

17 "Rule" means a rule made by the Government under this Act by notifications in the Official Gazette;

18 "Specified" means by regulations framed by the Board under section 89;

19 "Year" means the year commencing on the 1st day of April and ending on the 31st day of March;

20 "Premises" means any land or building or part of a building and includes;

21 "Corporation" means Agartala Municipal Corporation constituted under the Tripura Municipal Act, 1994;

22 "Private Bank" means banks owned by either the individual or a general partner(s) with limited partner(s) and should have recognition /approval of the Reserve Bank of India;

3. The allowances, remuneration and conditions of service of the members appointed under section 4.

The Non-Official Members of the Jal Board shall be entitled to travelling allowances & daily allowances at the highest rate admissible to a group "A" Officer of the State Government, in respect to the journey to Agartala from his usual place of residence outside Agartala for the purpose of attending Tripura Jal Board meeting.

4. The manner and form in which contracts shall be entered into under section 21, budget prepared under section 60 and other particulars to be contained therein ;

(1) Execution of contract: -

Subject to the provisions contained in section 21, every contract of the Jal Board shall be executed in such a manner and in such forms as applicable for the Public Works Department (PWD) of the State Government;

(a) Estimate for any work, Contract / bid documents shall be prepared by the respective Engineer of the Board following the schedule of rates, specifications, rules and regulations, standard bid documents etc which are followed by the Tripura State Public Works Department;

(b) The concerned Executive Engineer of Tripura Jal Board shall invite the tender for any work after obtaining administrative and expenditure sanction, technical sanction and approval of the DNIT from the competent authority of the board;

(c) The concerned Executive Engineer authorized by the CEO of the Board shall perform as Drawing and Disbursing Officer (DDO) of the respective Division Office and Head office of the Tripura Jal Board;

(d) The Engineering officers of the Tripura Jal Board shall exercise the similar powers regarding financial and technical powers delegated to the Engineering Officers of the PWD as per Delegation of Financial Rules Tripura of the State Government as in force;

(e) The officials of the Tripura Jal Board shall follow and exercise the powers entrusted to the similar level of officer in Delegation of Financial Powers Rules of Tripura (DFPRT) as in force;

(f) Acceptance of tender beyond the financial power of the Chief Engineer as per Delegation of Financial Powers Rules of Tripura (DFPRT), shall be accepted by the following Executive Committee (EC) of the Tripura Jal Board upto the tender value of Rs.25 Crore;

1. The Secretary in charge of the UDD - Chairman
2. Chief Executive officer, TJB - Member
3. Chief Engineer, TJB - Member
4. Addl. Chief Engineer, PWD (DWS) - Member
5. Superintending Engineer, TJB - Member
6. Executive Engineer of the concerned Division - Member

(g) Beyond the financial power of the Executive Committee (EC) full Power

date as may be notified in the Tripura gazette;

(2) On request of the CEO of the Tripura Jal Board, the respective department of the State Government shall transfer the official and staff on deputation to Jal Board under section 56.

6. The manner of publication of the schemes of Jal Board included in the budget under section 63

The Jal Board schemes in respect of which provision is made in the budget and proposed to execute shall be published in the official gazette, in '**Form-5**' of the **schedule** after the approval of budget by the Board.

7. The conditions subject to which the Board may borrow any some under section 68;

(1) Subject to provisions of section 68, the board may borrow money on such terms and conditions as may be approved by the State Government in Finance department.

(2) While applying for the borrowing money for the approval of the State Government, the Board shall furnish the following particulars:-

(a) The amount proposed to be borrowed;

(b) Purpose of loan;

(c) Security to be offered;

(d) Amount already borrowed by the Board;

(e) Assets of the board and the manner in which and the assets out of which the proposed loan is to be repaid; and

(f) Any other particulars as may be required by the State Government;

(3) The money borrowed for a specific purpose shall be utilized only for that purpose and for no other purpose;

(4) The board may borrow money by issue of debentures or by mortgaging its assets or any specific part thereof;

Provided that no asset or any part thereof, which the Board received from the State Government, shall be transferred or mortgaged without the prior approval of the Government.

(5) The debentures may be issued for Rs. 100.00 or multiple of Rs. 100.00 and

9. The date, form the interval and the matters on which reports shall be submitted under section 83;

(1) Annual report:

The board shall, at the end of each year and within 4(Four) months of the date of closing of the year, submit to the State Government, an annual report as per **Form-6** of the **Schedule** containing its activities during the year.

(2) Publication of annual report & statement of account etc:

(a) As soon as may be, on the receipt of the annual report and the annual Statement of accounts together with a copy of the audit report thereon submitted under rule 9(1) and section 70 from the State Government, the board shall publish it at his own cost in the Tripura Gazette;

(b) Copies of both the annual report and audited annual statement of accounts published under clause(a) of this sub rule shall be supplied, free of cost, to the State Government for distribution the members of the Tripura legislative Assembly and to all concerned Department of the State government;

(c) The accounts shall be audited by the Finance Department of the State government or by the Indian Audit & accounts Department.

10. The time at which and the form and the manner in which statistics, returns, particulars, statements, documents and papers shall be submitted under section 84;

(1) The Board shall submit half yearly reports of the Jal board schemes in respect of the period ending on 30th September and 31st march of each year as per prescribed **form-6** of the **Schedule** to the State Government;

(2) The Board shall submit Minutes of each meeting of the Board to the State government as soon as they are confirmed by the Board;

(3) The Board shall submit half yearly statements involving financial aspects to the State government.

11. The manner in which the Board shall be superseded and reconstituted under section 97;

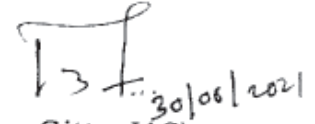
(1) Members to vacate office;

When the board is superseded under sub-section 2 of section 97, the Chairman, the Vice Chairman and all other members of the Board shall, as from a dates specified in the order, vacate the office as such Chairman or Vice-Chairman or members.

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(2) Re-constitution of Board.

At the time of reconstitution of the Board after its supersession, the State government may re-appoint any member or members of the superseded Board to the reconstituted Board.



(Kiran Gite, IAS)
Secretary

Urban Development department

Schedule

Form -1

FORM FOR PREPARATION OF ANNUAL BUDGET ESTIMATE OF TRIPURA JAL BOARD

ABSTRACT

Serial No.	Description	Provision for the previous year	Budget Estimate for the current year	Revised Budget Estimate for the current year	Budget Estimate for the next year	Remarks
1	2	3	4	5	6	7

Form -2

FORM FOR PREPARATION OF BUDGET ESTIMATE OF TRIPURA JAL BOARD

FUND RECEIPT

Serial No.	Description	Provision for the previous year	Budget Estimate for the current year	Revised Budget Estimate for the current year	Budget Estimate for the next year	Remarks
1	2	3	4	5	6	7

Form -3

FORM FOR PREPARATION OF BUDGET ESTIMATE OF TRIPURA JAL BOARD

EXPANDITURE

Serial No.	Description	Provision for the previous year	Budget Estimate for the current year	Revised Budget Estimate for the current year	Budget Estimate for the next year	Remarks
1	2	3	4	5	6	7

Form -4

FORM FOR PREPARATION OF SCHEDULE OF WORKS OF TRIPURA JAL BOARD

SL.No.	Name of work	Estimated Cost/Sanction Amount	Budget Provision for the previous year	Expenditure for the previous year	Budget Estimate for the current year	Revised Budget Estimate for the current year	Budget Estimate for Next year	Remarks
1	2	3	4	5	6	7	8	9

Form -5

FORM FOR PUBLICATION OF TRIPURA JAL BOARD

Serial No.	Name of work	Estimated cost of work	Provision made in the budget for the year	Location including description and scope of work	Remarks
1	2	3	4	5	6

Form -6

FORM FOR SUBMISSION OF ANNUAL/HALF YEARLY REPORT OF TRIPURA JAL BOARD

Serial No.	Name of work	Estimated cost /Sanction amount	Physical Achievement	Financial Achievement	Remarks
1	2	3	4	5	6


(Kiran Gitte, IAS)
Secretary
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